

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 38/81 HELD ON 21.12.2010.

The Meeting No. 38/81 of Norms Committee-II was held on 21.12.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri B.C.Nayak D.O.	DHI
3.	Shri. S.K.Jain, Sr.D.O.	DIPP
4.	Shri K.K.Funda, AD	MSME
5.	Ms. R.L.Devi, Dy. DG	DGFT

1	Case No.:21/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00438/AM09/	RLA File :35/24/040/00017/AM09/	Lic.No/Date:3510024822 06.10.2008	Defer Date:01.02.2011
	Decision : The committee observed that the comments from Min. of Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 01.02.2011.			

2	Case No.:3/41/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00388/AM10/	RLA File :03/95/040/00692/AM09/	Lic.No/Date:0310503872 27.01.2009	Defer Date:01.02.2011
	Decision : NC observed that comments of DIT has been received and decided to refer back the case to DIT for clarification against import at SI No. 5. The case stands deferred and to be relisted on 01.02.2011.			

3	Case No.:17/51/81-ALC2/2008	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00763/AM09/	RLA File :07/24/040/00618/AM09/	Lic.No/Date:0710063292 26.02.2009	Defer Date:01.02.2011
	Decision : The committee observed that the comments from DIT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 01.02.2011.			

4	Case No.:11/9/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00046/AM10/	RLA File :03/95/040/00846/AM09/	Lic.No/Date:0310520480 20.05.2009	Defer Date:01.02.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 01.02.2011.			

5	Case No.:12/9/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status: Approved
	HQ File :01/81/050/00047/AM10/	RLA File :05/24/040/00102/AM10/	Lic.No/Date:0510241847 20.05.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 21.12.2010 as under:- 1. Net weight of export product may be specified as 3358 Kgs. 2. Quantity of import item may be allowed as 2962 Kgs. inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

6	Case No.:54/27/81-ALC2/2009	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM10/	RLA File :34/24/040/00030/AM10/	Lic.No/Date:3410024344 02.06.2009	Defer Date:01.02.2011
	Decision : The committee observed that the comments from Min. of Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 01.02.2011.			

7	Case No.:4/41/81-ALC2/2009	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00389/AM10/	RLA File :03/95/040/00162/AM10/	Lic.No/Date:0310526170 29.06.2009	Defer Date:01.02.2011

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 01.02.2011.

8	Case No.: 2/17/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Approved
	HQ File :01/81/050/00108/AM10/	RLA File :05/24/040/00213/AM10/	Lic.No/Date:0510245289 07.07.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 21.12.2010 as under:- 1. Net weight of export product may be specified as 12022 Kgs. 2. Quantity of import item at Sl. No. 1 may be allowed as 10605 Kgs. inclusive of 1% wastage. 3. Quantity of import item at S.No.2 may be allowed as applied for i.e. 100800 Meters on net to net basis. 4. Quantities of import items at S.No.3 & 4 may be allowed as 630,000 Nos. & 210,000 Nos. respectively on net to net basis. 5. Quantity of import item at S.No.5 may be allowed as applied for i.e. 25578 Meters on net to net basis. R/A may take suitable consequential action accordingly.			

9	Case No.: 19/39/81-ALC2/2009	Party Name:BIMETAL BEARINGS LIMITED,	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00375/AM10/	RLA File :32/24/040/00017/AM10/	Lic.No/Date:3210040968 03.08.2009	Defer Date:01.02.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 01.02.2011.			

10	Case No.: 7/23/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/80/050/00329/AM10/	RLA File :05/24/040/00207/AM10/	Lic.No/Date:0510248210 24.08.2009	Defer Date:01.02.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 01.02.2011.			

11	Case No.: 2/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Approved
	HQ File :01/81/050/00165/AM10/	RLA File :05/23/040/00030/AM10/	Lic.No/Date:0510248715 01.09.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No 3(16)/2009/TSW(B) dated 22.11.2010 with following modification:-			

1. Net weight of export product may be incorporated in the authorization as 15.3Kg per piece in addition to quantity in Nos. & word 'Alloy' may be inserted in description of export product after Alumunium.
 2. Quantity of import item no. 1 may be allowed as 11.40 Kg per piece including 5% wastage.
- R/A may take suitable consequential action accordingly.

12	Case No.:3/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Approved
	HQ File :01/81/050/00166/AM10/	RLA File :05/23/040/00001/AM10/	Lic.No/Date:0510248736 02.09.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No 3(16)/2009/TSW(B) dated 22.11.2010 with following modification:- 1. Net weight of export product may be incorporated in the authorization as 42.6 Kg per piece in addition to quantity in Nos. 2. Quantity of import item no. 1 may be allowed as 3.6 Kg per piece including 1% wastage. R/A may take suitable consequential action accordingly.			

13	Case No.:8/29/81-ALC2/2009	Party Name:TREND TECHNOLOGIES INDIA PUNE PRIVATE LIMITED	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00254/AM10/	RLA File :31/24/040/00050/AM10/	Lic.No/Date:3110040096 30.09.2009	Defer Date: 01.02.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 01.02.2011.			

14	Case No.:16/29/81-ALC2/2009	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00262/AM10/	RLA File :05/24/040/00223/AM10/	Lic.No/Date:0510250489 08.10.2009	Defer Date:01.02.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of MSME :- 1. Technical details and availability of Plant and Machinery for preparation of Master Alloys of Zinc-Aluminium. 2. Details of availability of testing facilities for Master alloy of Zinc-Alumunium. 3. Past performance in exporting the Zinc-Aluminium ingots. The case stands deferred and to be re-listed on 01.02.2011.			

15	Case No.:12/31/81-ALC2/2009	Party Name:B.M.P. METALS PVT. LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00278/AM10/	RLA File :05/23/040/00066/AM10/	Lic.No/Date:0510251399 26.10.2009	Defer Date:01.02.2011
	Decision : The committee observed that the comments from Min. of Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 01.02.2011.			

16	Case No.:13/31/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00279/AM10/	RLA File :10/24/040/00075/AM10/	Lic.No/Date:1010035805 27.10.2009	Defer Date:01.02.2011
	Decision : The committee observed that the comments from DIT are still awaited and therefore decided to send reminder to DIT along with copy of application. The case stands deferred and to be relisted on 01.02.2011.			

17	Case No.:1/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00280/AM10/	RLA File :05/24/040/00338/AM10/	Lic.No/Date:0510251506 27.10.2009	Defer Date:01.02.2011
	Decision : The committee observed that the comments from Min. of Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 01.02.2011.			

18	Case No.:14/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00293/AM10/	RLA File :05/24/040/00354/AM10/	Lic.No/Date:0510252096 09.11.2009	Defer Date:01.02.2011
	Decision : The committee observed that the comments from Min. of Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 01.02.2011.			

19	Case No.:15/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00294/AM10/	RLA File :05/24/040/00356/AM10/	Lic.No/Date:0510252098 09.11.2009	Defer Date:01.02.2011
	Decision : The committee observed that the comments from Min. of Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 01.02.2011.			

20	Case No.:13/35/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
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HQ File :01/81/050/00321/AM10/	RLA File :31/24/040/00134/AM10/	Lic.No/Date:3110040661 13.11.2009	Defer Date:01.02.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the Advance authorisation of the firm . The case stands deferred and to be relisted on 01.02.2011.			

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Case No.:6/1/81-ALC2/2010	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Approved
HQ File :01/81/050/00540/AM10/	RLA File :08/24/040/00220/AM10/	Lic.No/Date:0810084403 25.11.2009	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of M/o Steel vide U.O. No 2(13)/2006/TW Vol. IV dated 21.12.2010 as under:- <u>Description of Export and Quantity</u>			
1	Stainless Steel Rounds / Flats/Hexagons/ Angles/Bright Bars Grade AISI-201	300 MT	
<u>Import item and Quantity</u>			
SI No	Item	Applied quantity	Recommended quantity
1	Stainless Steel Melting Scrap Grade AISI-201	315 MT	307 MT
R/A may take suitable consequential action accordingly.			

22	Case No.:1/37/81-ALC2/2009		Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00344/AM10/		RLA File :31/24/040/00167/AM10/	Lic.No/Date:3110040846 27.11.2009	Defer Date:01.02.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 01.02.2011.				

23	Case No.:13/37/83-ALC1/2009		Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/83/050/00696/AM10/		RLA File :35/24/040/00014/AM10/	Lic.No/Date:3510028373 30.11.2009	Defer Date:01.02.2011
	Decision : The committee observed that the comments from Min. of Mines are still awaited and therefore decided to send reminder to				

expedite the same. The case stands deferred and to be relisted on 01.02.2011.

24	Case No.: 14/50/81-ALC2/2009	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Approved
	HQ File :01/81/050/00483/AM10/	RLA File :03/95/040/00584/AM10/	Lic.No/Date:0310553102 31.12.2009	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of M/o Steel vide their U.O dt.26.10.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

25	Case No.: 42/1/81-ALC2/2010	Party Name:GLOBAL WIND POWER LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00576/AM10/	RLA File :03/94/040/00676/AM10/	Lic.No/Date:0310556824 25.01.2010	Defer Date:01.02.2011
	Decision : NC decided to send deficiency letter to firm after collecting it from DHI. The case stands deferred and to be relisted on 01.02.2011.			

26	Case No.: 8/45/81-ALC2/2009	Party Name:DUCATI ENERGIA (INDIA) PVT.LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Closed
	HQ File :01/81/050/00438/AM10/	RLA File :31/24/040/00216/AM10/	Lic.No/Date:3110041683 27.01.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

27	Case No.: 10/45/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status: Reject
	HQ File :01/81/050/00440/AM10/	RLA File :05/23/040/00163/AM10/	Lic.No/Date:0510257035 28.01.2010	Defer Date:
	Decision : NC observed that reply of the firm has not been received after issue of final reminder hence decided to reject the case. R/A may take suitable consequential action accordingly.			

28	Case No.: 11/45/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Reject
	HQ File :01/81/050/00441/AM10/	RLA File :05/23/040/00164/AM10/	Lic.No/Date:0510257036	Defer Date:

28.01.2010

Decision : NC observed that reply of the firm has not been received after issue of final reminder hence decided to reject the case. R/A may take suitable consequential action accordingly.

29	Case No.: 1/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00446/AM10/	RLA File :09/24/040/00431/AM10/	Lic.No/Date:0910040768 02.02.2010	Defer Date:01.02.2011
	Decision : NC decided to send deficiency letter to firm after collecting it from DHI. The case stands deferred and to be relisted on 01.02.2011.			

30	Case No.: 2/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00447/AM10/	RLA File :09/24/040/00378/AM10/	Lic.No/Date:0910040771 02.02.2010	Defer Date:01.02.2011
	Decision : NC decided to send deficiency letter to firm after collecting it from DHI. The case stands deferred and to be relisted on 01.02.2011.			

31	Case No.: 4/46/81-ALC2/2009	Party Name:BILCARE LIMITED	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM10/	RLA File :31/24/040/00194/AM10/	Lic.No/Date:3110041791 02.02.2010	Defer Date:01.02.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 01.02.2011.			

32	Case No.: 1/47/81-ALC2/2009	Party Name:BILCARE LIMITED	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00450/AM10/	RLA File :31/24/040/00197/AM10/	Lic.No/Date:3110041809 03.02.2010	Defer Date:01.02.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 01.02.2011.			

33	Case No.: 2/47/81-ALC2/2009	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00451/AM10/	RLA File :03/95/040/00689/AM10/	Lic.No/Date:0310558495 04.02.2010	Defer Date:01.02.2011

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to send reminder to the firm to expedite the reply. The case stands deferred and to be re-listed on 01.02.2011.

34	Case No.:5/47/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00454/AM10/	RLA File :03/95/040/00702/AM10/	Lic.No/Date:0310559157 09.02.2010	Defer Date:01.02.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to send reminder to the firm and a copy of letter may also endorsed to DIT. The case stands deferred and to be re-listed on 01.02.2011.			

35	Case No.:6/47/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00455/AM10/	RLA File :03/95/040/00688/AM10/	Lic.No/Date:0310559158 09.02.2010	Defer Date:01.02.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to send reminder to the firm and a copy of letter may also endorsed to DIT. The case stands deferred and to be re-listed on 01.02.2011.			

36	Case No.:9/47/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00458/AM10/	RLA File :05/24/040/00478/AM10/	Lic.No/Date:0510258401 12.02.2010	Defer Date: 01.02.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 01.02.2011.			

37	Case No.:38/1/81-ALC2/2010	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Approved
	HQ File :01/81/050/00572/AM10/	RLA File :05/23/040/00184/AM10/	Lic.No/Date:0510258638 16.02.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of Deptt. of C&PC vide U.O. No 46011/36/2010-PC-II dated 14.12.2010 as under:-			

Item to be exported	Quantity
Insulator Fittings of Polycarbonate Sheets/Film	1 kg
Raw-material recommended for Import	Quantity
Relevant Polycarbonate Sheet/Film (thickness 0.43+/-0.05 mm)	1.10 kg

R/A may take suitable consequential action accordingly.

38	Case No.:18/27/81-ALC2/2010	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Approved
	HQ File :01/81/050/00226/AM11/	RLA File :34/24/040/00199/AM10/	Lic.No/Date:3410026419 19.02.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 21.12.2010 as under:- - The following may be suffixed with the description of export product: “ OD 42" x 13.74 mm (WT) – qty 54775.2 mtrs., OD 42" x 15.24 mm (WT) – qty 44301 mtrs.& OD 42" x 21.97 mm (WT) – qty 9797 mtrs” - Word “ Relevant” may be prefixed with the description of import item at Sl.No. 1 and its quantity may be allowed as applied for i.e. 44730.09 MT. inclusive of 5% wastage after taking clue from SION C-1289. - Quantity of import item at Sl.No. 2 viz. Welding Wire may be allowed as applied for i.e. 175938.35 Kgs. after taking clue from SION C-1289. - Quantity of import item at Sl.No. 3 viz. Internal Epoxy Lining may be allowed as 75767 Kgs inclusive of 5 % wastage. - Quantities of import items at Sl.No. 4 may be allowed within 6% of fob value of exports after taking clue from SION C-1289. R/A may take suitable consequential action accordingly.			

39	Case No.:44/1/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00578/AM10/	RLA File :05/23/040/00176/AM10/	Lic.No/Date:0510259435 25.02.2010	Defer Date:01.02.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 01.02.2011.			

40	Case No.:33/1/81-ALC2/2010	Party Name:ASHLEY ALTEAMS INDIA PRIVATE LIMITED	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00567/AM10/	RLA File :04/24/040/00306/AM10/	Lic.No/Date:0410112257 10.03.2010	Defer Date:01.02.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 01.02.2011.			

41	Case No.:24/1/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00558/AM10/	RLA File :07/24/040/00419/AM10/	Lic.No/Date:0710070585 18.03.2010	Defer Date:01.02.2011
	Decision : The committee observed that the comments from MNRE are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 01.02.2011.			

42	Case No.:25/1/81-ALC2/2010	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00559/AM10/	RLA File :07/24/040/00461/AM10/	Lic.No/Date:0710070587 18.03.2010	Defer Date:01.02.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 01.02.2011.			

43	Case No.:26/1/81-ALC2/2010	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00560/AM10/	RLA File :07/24/040/00462/AM10/	Lic.No/Date:0710070588 18.03.2010	Defer Date:01.02.2011
	Decision : NC observed that the case is under examination of MSME/MoEF. The case stands deferred and to be relisted on 01.02.2011.			

44	Case No.:27/1/81-ALC2/2010	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00561/AM10/	RLA File :07/24/040/00467/AM10/	Lic.No/Date:0710070640 22.03.2010	Defer Date:21.12.2010
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 21.12.2010 as under:-			

1. Description of export products alongwith their quantities and net export weight may be specified as under:

Sheet Metal Components containing 651.183 MT of EGI Sheets/coil

SL No.	Part No	Name of the Components	Total Export Qty (in Nos)	Total Net wt of Export (Kgs.)
1	OM-9614	ASSEMBLY RIVETED LONG CORD	60307	26474.77

		RETAINER 0U RPDU		
2	870-6994B	CASE TOP CIRCUIT BREAKERS VERT MS; ROHS	20102	3618.36
3	870-14442	END CAP VERTICAL RACK PDU	20102	1085.51
4	OM-8863	WELDMENT CORD CAP 1.187 DIA X 1.000 FLAT	14876	833.06
5	870-5309	CHASSIS REAR COVER VM SWITCHED PDU; ROHS	36184	69256.18
6	870-10236C	CHASSIS FRONT OPEN-ENDED AP7841 ROHS	8242	11283.30
7	870-15920	CASE TOP CIRCUIT BREAKERS AP7941; ROHS	4020	715.56
8	870-14731	BRACKET MOUNTING CURRENT METER	2010	72.36
9	870-5267	BRACKET HORZ AP7900; ROHS	11659	1259.17
10	OM-9609	ASSEMBLY RIVETED CORD RETAINER 1U RPDU	14675	6721.15
11	870-0024	COVER AP7802; ROHS	2613	1672.32
12	870-13311A	CHASSIS AP7811; ROHS	2412	3958.09
13	870-0023B	COVER ENCLOSURE AP7800; ROHS	2613	1421.47
14	870-13313	CHASSIS AP7821; ROHS	1206	811.64
15	870-5318	CHASSIS BACK PNL ISX LONG; ROHS	30153	63683.14
16	870-5314	CHASSIS FRNT PNL ISX 120V/208V 3PH; ROHS	1608	2629.08
17	870-5312B	CHASSIS FRNT PNL ISX 208V 3 PH ROHS	1206	1742.67
18	OM-9610	ASSEMBLY RIVETED SHORT CORD RETAINER 0U RPDU	60307	24243.41
19	870-14643	CHASSIS FRONT AP7532J	402	554.76
20	870-13693	HEATSINK BLADE RPDUS; ROHS	2613	143.72
21	870-13694	BAR HEATSINK CLAMP BLADE RPDU; ROHS	5026	236.22
22	870-14678A	CORD CAP AP7866	1005	58.29

23	870-14679	BRACKET MOUNTING 3CT PCB	2010	184.92
24	870-14681	COVER AP7866	1005	2122.56
25	870-14683B	CHASSIS BREAKER AP7866	1005	1218.06
26	870-14682A	CHASSIS OUTLET AP7866	1206	1624.48
27	870-14823	BRACKET CORD RETENTION HD PDU	2211	1008.22
28	870-13308	CHASSIS AP7800 AP7801; ROHS	3015	1538.55
29	870-10237C/B	CHASSIS FRONT AP7853; ROHS	6393	9078.06
30	870-7814A	BRACKET 2U SWITCHED RACK PDU; ROHS	11458	3849.89
31	870-8587B	BRKT VERT/HORZ MOUNT AP9559 ROHS	36787	1618.63
32	870-8586A	BRKT VERT MOUNT 1" OUT AP9559 ROHS	36787	5223.75
33	870-14440	CORD CAP .750 DIA X .660 FLAT	2010	100.50
34	870-5316A	CHASSIS FRNT OPEN-ENDED ISX 120V 1PH	2010	2824.05
35	870-15659	SPACER FOR AP7953/AP7853/AP7553	12061	603.05
36	870-10633C	CHASSIS FRONT IEC VM SWITCHED PDU ROHS	6031	11398.59
37	870-6994A	CASE TOP CIRCUIT BREAKERS VERT MS; ROHS	16082	2573.12
38	870-7857B	CHASSIS AP9571 BLK PDU ROHS	4020	2757.72
39	870-10960D	CHASSIS FRONT OPEN-ENDED AP7941	2613	4042.31
40	870-8584C	CHASSIS COVER BILOXI PDU ROHS	8242	2472.60
41	870-71211D	CHASSIS AP9562 BLK PDU; ROHS	8443	3520.73
42	870-15987	COVER AP9571A	4020	1206.00
43	870-5419	SPACER DOUBLE-D ISX PDU LONG	10051	502.55
44	870-10234B	CHASSIS FRONT AP7541; ROHS	4020	5145.60
45	870-15683	CB BRACKET AP7911A	6031	687.53
46	870-15682	COVER AP7911A	2010	2190.90
47	870-15681	CHASSIS AP7911A	2010	4094.37

48	870-14803A	COVER RM NB200 APPLIANCE	3015	1332.63
49	870-14804A	ENCLOSURE RN NB200 APPLIANCE	3015	1353.74
50	870-14803B	COVER RM NB200 APPLIANCE	3015	1374.84
51	870-6275	CHASSIS AP9570 BLK PDU	1407	707.72
52	OM-10183 (870-15220+870-15353)	WELDMENT CHASSIS AP8865	2569	7280.55
53	870-15221	CHASSIS FRONT AP8881	2569	5759.70
54	OM-10185 (870-15222+870-15353)	WELDMENT CHASSIS AP8841	19732	51816.23
55	OM-10186 (870-15222+870-15354)	WELDMENT CHASSIS AP8853	1857	4876.48
56	870-15223	CHASSIS FRONT AP8861	14365	30970.94
57	870-15228	CHASSIS FRONT AP8858	19431	25143.71
58	870-15230	COVER AP8858	19431	24113.87
59	870-15231	COVER AP8861,AP8881	16934	36255.69
60	870-15232	COVER HARD WIRING NEXT GEN PDU	57460	12641.20
61	870-15233	BRACKET REMOVABLE MODULE PDU	76891	32909.35
62	870-15234	PLATE SNAP-ON LCD,RPDU	76891	18146.28
63	870-15235	BRACKET MOUNTING MOTHERBOARD,RPDU	76891	26604.29
64	870-15236	CORD CAP AP8861	16934	3725.48
65	870-15252	BRACKET TOOLLESS UNIVERSAL PDU	153783	33832.26
66	870-15385	CORD CAP AP8841	37957	8350.54
67	870-15386	CORD CAP AP8965	2569	565.18
68	870-15387	COVER AP8841,AP8853	37933	81214.55
69	870-15806	COVER AP8865	2569	5500.23

TOTAL NUMBERS OF QTY PROPOSED TO EXPORT**1142090****708536**

2. Word “Relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 797.5 MT inclusive of 22.5 % wastage after 1/3rd recovery.

3. Weight of 34.49 MT may be specified with the quantity of import item at Sl. No. 2 and its quantity may be allowed a on net to net basis.
R/A may take suitable consequential action accordingly.

45	Case No.:29/27/81-ALC2/2010	Party Name:BHARAT UDYOG	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00237/AM11/	RLA File :18/24/040/00001/AM10/	Lic.No/Date:1810002955 30.03.2010	Defer Date:01.02.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 01.02.2011.			

46	Case No.:5/27/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00213/AM11/	RLA File :05/23/040/00230/AM10/	Lic.No/Date:0510261567 31.03.2010	Defer Date:01.02.2011
	Decision : NC observed that reply of the firm has been received and decided to forward it to DIPP for comments. The case stands deferred and to be relisted on 01.02.2011.			

47	Case No.:3/3/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00004/AM11/	RLA File :09/24/040/00571/AM10/	Lic.No/Date:0910041570 07.04.2010	Defer Date:01.02.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 01.02.2011.			

48	Case No.:28/27/81-ALC2/2010	Party Name:AGRO DUTCH INDUSTRIES LTD.,	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM11/	RLA File :22/24/040/00003/AM11/	Lic.No/Date:2210009894 19.04.2010	Defer Date:01.02.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 01.02.2011.			

49	Case No.:26/27/81-ALC2/2010	Party Name:TIRUPATI PLASTOMATICS PVT LIMITED	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00234/AM11/	RLA File :13/24/040/00005/AM11/	Lic.No/Date:1310032068 05.05.2010	Defer Date:01.02.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 01.02.2011.				

50	Case No.:5/9/81-ALC2/2010	Party Name:METAL LINK ALLOYS LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Approved
	HQ File :01/81/050/00038/AM11/	RLA File :03/95/040/00021/AM11/	Lic.No/Date:0310575270 20.05.2010	Defer Date:
Decision : As per the recommendation of the representative of MSME present in the meeting NC decided to ratify the norms taking clue from SION C 1627 as under: 1. Import item No. 1 may be allowed @1.06Kg/kg contents in export product. 2. Import item No. 2 may be allowed @1.02Kg/kg contents in export product R/A may take suitable consequential action accordingly.				

51	Case No.:6/9/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Approved
	HQ File :01/81/050/00039/AM11/	RLA File :03/95/040/00102/AM11/	Lic.No/Date:0310575282 20.05.2010	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 21.12.2010 as under:- 1. Diameter of Pipes” given in the description of export product may be modified as 24 ”. 2. “Thickness of Pipes” given in the description of export product may be modified as “14.30 MM”. 3. UOM of export product may be corrected to “M.T”. 4. “Thickness of Plates” given in the description of import item at Sl. No. 1 may be modified as “14.30 MM”. 5. Word “Relevant” may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 20024.996 MT. inclusive of 5% wastage after taking clue from SION C-1292. 6. Quantity of import item at Sl.No. 2 viz. Welding Wire may be allowed as applied for i.e. 81.716 MT after taking clue from SION C-1292. 7. Quantity of import item at Sl.No. 3 viz. Epoxy Powder may be allowed as 21.473 MT after taking clue from SION C-1292. 8. Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as applied for i.e. 46.736 MT after taking clue from SION C-1292. 9. Quantity of import item at Sl.No. 5 viz. Polypropylene may be allowed as 681.732 MT after taking clue from SION C-1292 10. Quantities of import items at Sl.No. 6 indicated in MT may be deleted and the same may be allowed within 6% of fob value of exports after taking clue from SION C-1292.				

R/A may take suitable consequential action accordingly.

52	Case No.:7/9/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Approved
	HQ File :01/81/050/00040/AM11/	RLA File :03/95/040/00103/AM11/	Lic.No/Date:0310575295 20.05.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 21.12.2010 as under:- 1. “Diameter of Pipes” given in the description of export product may be modified as 24 ”. 2. “Thickness of Pipes” given in the description of export product may be modified as “14.30 MM”. 3. “Thickness of Plates” given in the description of import item at Sl. No. 1 may be modified as “14.30 MM”. 4. Word “Relevant” may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 20024.996 MT. inclusive of 5% wastage after taking clue from SION C-1292. 5. Quantity of import item at Sl.No. 2 viz. Welding Wire may be allowed as applied for i.e. 81.716 MT after taking clue from SION C-1292. 6. Quantity of import item at Sl.No. 3 viz. Epoxy Powder may be allowed as 21.473 MT after taking clue from SION C-1292. 7. Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as applied for i.e. 46.736 MT after taking clue from SION C-1292. 8. Quantity of import item at Sl.No. 5 viz. Polypropylene may be allowed as 681.732 MT after taking clue from SION C-1292 9. Quantities of import items at Sl.No. 6 indicated in MT may be deleted and the same may be allowed within 6% of fob value of exports after taking clue from SION C-1292. R/A may take suitable consequential action accordingly.			

53	Case No.:8/9/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Approved
	HQ File :01/81/050/00041/AM11/	RLA File :09/24/040/00053/AM11/	Lic.No/Date:0910042102 20.05.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No 3(112)/2010/TSW(B) dated 16.12.2010 as under:- 1. Net weight per piece of export product No 1,2,3&4 may be indicated as 3100 kg,3600Kg, 4250 Kg & 3700 kg respectively. 2. Word ‘Sheet’ may be added in the description of import item No 1,6,11 & 16 and their quantity may be allowed as applied by the firm including 7% wastage. 3. Quantity of import item No 2,7,12&17 may be reduced to 718 kg, 1999 Kg,2819 Kg and 2107 kg respectively including 1% wastage. 4. Rest of the import items may be allowed as applied by the firm considering 10% wastage on TOBS and 5% wastage on Insulating paper and Press Board respectively. R/A may take suitable consequential action accordingly.			

54	Case No.:11/9/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00044/AM11/	RLA File :07/24/040/00441/AM10/	Lic.No/Date:0710071806 26.05.2010	Defer Date:01.02.2011
	Decision : The committee observed that the comments from MNRE are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 01.02.2011.			

55	Case No.:5/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00050/AM11/	RLA File :35/24/040/00048/AM10/	Lic.No/Date:3510030471 04.06.2010	Defer Date:01.02.2011
	Decision : The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 01.02.2011.			

56	Case No.:13/11/81-ALC2/2010	Party Name:RUBY MICA COMPANY PRIVATE LIMITED,	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Approved
	HQ File :01/81/050/00058/AM11/	RLA File :02/24/040/00029/AM11/	Lic.No/Date:0210142969 04.06.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 21.12.2010 as under:- 1. Net weight of 5280 Kgs may be specified with the quantity of export product. 2. Quantity of import item at S.No.1 may be allowed as applied for i.e. 1077.12 Kgs. inclusive of 2% wastage. 3. Word “relevant” may be prefixed with the description of import item at S.No.2 and its quantity may be allowed as 678.72 Kgs. inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

57	Case No.:16/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00061/AM11/	RLA File :35/24/040/00049/AM10/	Lic.No/Date:3510030492 07.06.2010	Defer Date:01.02.2011
	Decision : The committee observed that the comments from M/o Mines are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 01.02.2011.			

58	Case No.:17/11/81-ALC2/2010	Party Name:TOPWORTH PIPES & TUBES PRIVATE	Meet No/Date:38/81-ALC2/2010	Status:Deferred and
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	LIMITED	21.12.2010	Re-indexed
HQ File :01/81/050/00062/AM11/	RLA File :03/95/040/00191/AM11/	Lic.No/Date:0310577992 08.06.2010	Defer Date:01.02.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 01.02.2011.			

59	Case No.: 24/27/81-ALC2/2010	Party Name:IDMC LIMITED	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00232/AM11/	RLA File :34/24/040/00018/AM11/	Lic.No/Date:3410027386 30.06.2010	Defer Date:01.02.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 01.02.2011.				

60	Case No.: 14/27/81-ALC2/2010	Party Name:SHILCHAR TECHNOLOGIES LTD	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00222/AM11/	RLA File :34/24/040/00065/AM11/	Lic.No/Date:3410027425 06.07.2010	Defer Date:01.02.2011
Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 01.02.2011.				

61	Case No.: 4/16/81-ALC2/2010	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00089/AM11/	RLA File :13/24/040/00016/AM11/	Lic.No/Date:1310032647 08.07.2010	Defer Date:01.02.2011
Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 01.02.2011: - 1. Information in respect of S.No. 4,5 & 11 of the Standard Deficiency Format export product wise.				

62	Case No.: 2/27/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00210/AM11/	RLA File :05/23/040/00059/AM11/	Lic.No/Date:0510267975 12.07.2010	Defer Date:01.02.2011
Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 01.02.2011.				

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63	Case No.:3/27/81-ALC2/2010	Party Name:ALSTRONG ENTERPRISES	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00211/AM11/	RLA File :05/23/040/00094/AM11/	Lic.No/Date:0510267939 12.07.2010	Defer Date:01.02.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 01.02.2011.			

64	Case No.:4/27/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00212/AM11/	RLA File :05/23/040/00071/AM11/	Lic.No/Date:0510267957 12.07.2010	Defer Date:01.02.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 01.02.2011.			

65	Case No.:10/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00218/AM11/	RLA File :05/23/040/00022/AM11/	Lic.No/Date:0510269614 04.08.2010	Defer Date:01.02.2011
	Decision : The committee observed that the comments from DoT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 01.02.2011.			

66	Case No.:7/27/81-ALC2/2010	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Approved
	HQ File :01/81/050/00215/AM11/	RLA File :05/23/040/00128/AM11/	Lic.No/Date:0510270359 11.08.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 21.12.2010 as under:- 1. Description of export products at Sl. No. 1 & 2 may be modified as under:			

Sl. No.	NAME OF EXPORT ITEM	Qty. (MTR.)
1	SINGLE CORE PVC INSULATED CABLES WITH COPPER CONDUCTOR 600/ 750 V of FOLLOWING SIZES	6860700
	250 MCM	
	AWG 40	

	AWG 3\0	
	AWG 2\0	
	AWG 1\0	
	AWG 1	
	AWG 2	
	AWG 4	
	AWG 6	
	AWG 8	
	AWG 10	
	AWG 12	
	AWG 14	
	AWG 16	
	AWG 18	
	AWG 20	
	AWG 22	
	AWG 24	
	AWG 26	
	120 SQ MM	
	70 SQ MM	
	50 SQ MM	
	40 SQ MM	
	35 SQ MM	
	25 SQ MM	
	20 SQ MM	
	16 SQ MM	
2	THREE CORE FLAT PVC INSULATED CABLE WITH COPPER CONDUCTOR (CONTAINING 2 X 10 AWG + 1 X 22 AWG SINGLE CORE CONDUCTOR)	65000

2. Quantities of import items at Sl. No.1(CC Copper Rod/Wire) and Sl. No. 2 (PVC Compound) may be allowed as under:

1. FOR SINGLE CORE PVC INSULATED CABLES WITH COPPER CONDUCTOR 600/ 750 V

Size of Cable	CC Copper Rod/
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	Wire (Kgs/Km)	PVC Compound
250 MCM	1173.80	1.05 Kgs./Kg Content in the export product
AWG 4\0	990.80	1.05 Kgs./Kg Content in the export product
AWG 3\0	785.71	1.05 Kgs./Kg Content in the export product
AWG 2\0	623.23	1.05 Kgs./Kg Content in the export product
AWG 1\0	494.38	1.05 Kgs./Kg Content in the export product
AWG 1	391.98	1.05 Kgs./Kg Content in the export product
AWG 2	310.73	1.05 Kgs./Kg Content in the export product
AWG 4	195.48	1.05 Kgs./Kg Content in the export product
AWG 6	122.93	1.05 Kgs./Kg Content in the export product
AWG 8	77.33	1.05 Kgs./Kg Content in the export product
AWG 10	48.63	1.05 Kgs./Kg Content in the export product
AWG 12	30.59	1.05 Kgs./Kg Content in the export product
AWG 14	19.22	1.05 Kgs./Kg Content in the export product
AWG 16	12.11	1.05 Kgs./Kg Content in the export product
AWG 18	7.61	1.05 Kgs./Kg Content in the export product
AWG 20	4.80	1.05 Kgs./Kg Content in the export product
AWG 22	2.99	1.05 Kgs./Kg Content in the export product
AWG 24	1.89	1.05 Kgs./Kg Content in the export product
AWG 26	1.18	1.05 Kgs./Kg Content in the export product
120 SQ MM	1109.11	293.95 Kgs./Km
70 SQ MM	646.98	210.43 Kgs./Km

50 SQ MM	462.13	151.59 Kgs./Km
40 SQ MM	369.70	114.57 Kgs./Km
35 SQ MM	323.49	113.56 Kgs./Km
25 SQ MM	231.06	86.90 Kgs./Km
20 SQ MM	184.85	45.09 Kgs./Km
16 SQ MM	147.88	58.73 Kgs./Km
2. For Three Core Flat PVC Insulated Cable With Copper Conductor (Containing 2 X 10 AWG + 1 X 22 AWG Single Core Conductor	99.48	1.05 Kgs./Kg Content in the export product
R/A may take suitable consequential action accordingly.		

67	Case No.:13/27/81-ALC2/2010	Party Name:LEGENDS THE MERCHANT GROUP	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00221/AM11/	RLA File :05/23/040/00121/AM11/	Lic.No/Date:0510270636 16.08.2010	Defer Date:01.02.2011
	Decision :NC observed that reply submitted by the firm is incomplete and decided to ask the firm to submit following information as per written comments of DIPP:- 1. No. of different sizes of export products namely perforated sheets or the total area of all the perforated sheets. The case stands deferred and to be relisted on 01.02.2011.			

68	Case No.:30/27/81-ALC2/2010	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00238/AM11/	RLA File :52/24/040/00017/AM11/	Lic.No/Date:5210031960 20.09.2010	Defer Date:01.02.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 01.02.2011.			

69	Case No.:31/27/81-ALC2/2010	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00239/AM11/	RLA File :03/95/040/00330/AM11/	Lic.No/Date:0310593050 20.09.2010	Defer Date:01.02.2011

Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP :-

1. Voltage rating of cable.

2. Information in respect of Sl. No. 12 of Standard Deficiency Format.

The case stands deferred and to be relisted on 01.02.2011.

70	Case No.: 33/27/81-ALC2/2010	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00241/AM11/	RLA File :07/24/040/00218/AM11/	Lic.No/Date:0710074401 23.09.2010	Defer Date:01.02.2011
	Decision :NC decided to ratify the above advance authorization as per written comments of DIPP vide U.O. dtd 21.12.2010 for export product at Sl. No.1, quantities of import items may be allowed as under: (i) Quantity of import item at S.No.1 may be allowed as 6956 Kgs inclusive of 1 % wastage. (ii) Quantity of import item at S.No.3 may be allowed as 2050 Kgs. 2. For export products at Sl. No. 2 & 3, DOT may be consulted. NC further decided to send a reminder to DOT for comments in r/o export item at Sl No 2 &3. The case stands deferred and to be relisted on 01.02.2011.			

71	Case No.: 34/27/81-ALC2/2010	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00242/AM11/	RLA File :03/95/040/00438/AM11/	Lic.No/Date:0310593594 23.09.2010	Defer Date:01.02.2011
	Decision : NC observed that the case is under examination of M/o Steel. The case stands deferred and to be relisted on 01.02.2011.			

72	Case No.: 35/27/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00243/AM11/	RLA File :03/95/040/00435/AM11/	Lic.No/Date:0310593774 24.09.2010	Defer Date:01.02.2011
	Decision : NC decided to refer the case to DIT for comments. The case stands deferred and to be relisted on 01.02.2011.			

73	Case No.: 1/31/81-ALC2/2010	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00307/AM11/	RLA File :03/94/040/00603/AM11/	Lic.No/Date:0310595870 08.10.2010	Defer

Decision : NC observed that the case is under examination of M/o Steel. The case stands deferred and to be relisted on 01.02.2011.			Date:01.02.2011
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74	Case No.: 2/31/81-ALC2/2010	Party Name:MYAGERI ELECTRONICS PVT. LIMITED,	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status: Closed
	HQ File :01/81/050/00308/AM11/	RLA File :07/21/040/00507/AM11/	Lic.No/Date:0710074764 12.10.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

75	Case No.: 3/31/81-ALC2/2010	Party Name:SINGHANIA ALU-FOIL CONTAINERS MANUFACTURING CO	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00309/AM11/	RLA File :05/24/040/00243/AM11/	Lic.No/Date:0510274796 12.10.2010	Defer Date:01.02.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP :- 1. Information in respect of Sl. No. 3, 5, 11 & 11A of Standard Deficiency Format. 2. Use of import item at Sl. No. 2 in the export product and basis/justification for the quantity of this item. The case stands deferred and to be relisted on 01.02.2011.			

76	Case No.: 4/31/81-ALC2/2010	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00310/AM11/	RLA File :05/23/040/00169/AM11/	Lic.No/Date:0510274897 13.10.2010	Defer Date:01.02.2011
	Decision : NC decided to send a letter to firm to submit following information as per comments of representative of MSME present in the meeting :- 1.Process of manufacturing 2. List of plant & Machinery. 3. Export 7 Manufacturing of Zinc Alumunium Ingots during last 3 years (Certified by CA) 4. Copies of P/L account and balance sheet. The case stands deferred and to be relisted on 01.02.2011.			

77	Case No.: 5/31/81-ALC2/2010	Party Name:ROOP ARINNA FABRICATORS PRIVATE LIMITED	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00311/AM11/	RLA File :05/24/040/00244/AM11/	Lic.No/Date:0510274913 13.10.2010	Defer Date:01.02.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA			

for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 01.02.2011.

78	Case No.: 6/31/81-ALC2/2010	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status: Closed
	HQ File :01/81/050/00312/AM11/	RLA File :07/24/040/00273/AM11/	Lic.No/Date:0710074823 14.10.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

79	Case No.: 7/31/81-ALC2/2010	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00313/AM11/	RLA File :07/24/040/00275/AM11/	Lic.No/Date:0710074827 14.10.2010	Defer Date:01.02.2011
	Decision : Decision : The committee observed that the comments from C&PC are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 01.02.2011.			

80	Case No.: 8/31/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00314/AM11/	RLA File :05/23/040/00197/AM11/	Lic.No/Date:0510275123 18.10.2010	Defer Date:01.02.2011
	Decision : NC observed that the case is under examination of M/o Steel. The case stands deferred and to be relisted on 01.02.2011.			

81	Case No.: 9/31/81-ALC2/2010	Party Name:IP SOFTCOM (INDIA) PVT.LTD.,	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00315/AM11/	RLA File :04/24/040/00180/AM11/	Lic.No/Date:0410118155 19.10.2010	Defer Date:01.02.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 01.02.2011.			

82	Case No.: 10/31/81-ALC2/2010	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00316/AM11/	RLA File :05/24/040/00252/AM11/	Lic.No/Date:0510275355	Defer

		20.10.2010	Date:01.02.2011
Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP :- 1. Information in respect of Sl. No. 5 of Standard Deficiency Format. 2. Material of construction of Seamless Line Pipes i.e. Alloy Steel or Non-Alloy Steel. The case stands deferred and to be relisted on 01.02.2011.			

83	Case No.: 11/31/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:38/81-ALC2/2010 21.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00317/AM11/	RLA File :34/24/040/00189/AM11/	Lic.No/Date:3410028362 21.10.2010	Defer Date:01.02.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of MSME :- 1. Form of Arsenic metal for import, to be used. 2. Weight/contents of each imported input in the export product. 3. Process of manufacturing with the help of a process flow chart indicating stage wise wastage there in. 4. Justification of wastage claimed. 5. List of showing plant & machines. 6. Details of earlier ratified authorization/export performance. The case stands deferred and to be relisted on 01.02.2011.			

PART – AR – DEFERRED

S. No. 215

CASE NO. AR- 70	M/s. Voith Siemens Hydro Pvt. Ltd., New Delhi.
Meeting No. 38/81	F.No.01/81/050/694/AM-09/DES-II
Dated: 21.12 2010	Advance License No. 0510237887 dated 13.03.2009
	RLA's F.No.05/24/40/694/AM09

Decision: The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No 3(16)/2009/TSW(B) dated 22.11.2010 with following modification:-

1. Net weight of export product may be incorporated in the authorization as 75.785 MT.
 2. Quantity of import item no. 1 may be allowed as 122 MT including 60.6% wastage after 1/3rd recovery.
- R/A may take suitable consequential action accordingly.

Sl. No. 216

CASE NO. AR- 73	M/s High Energy Batteries (India) Ltd.,
Meeting No. 38/81	F.No.01/81/050/0246/AM-09/DES-II
Dated: 21.12 2010	Advance License No. 0410096445 dated 12.06.2008
	RLA's F.No.04/24/40/0349/AM-09

Decision: NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 01.02.2011.

Sl. No. 217

CASE NO. AR- 57	M/s. Veegee Industrial Entrprises Pvt. Ltd., Faridabad
Meeting No. 38/81	F.No.01/81/050/577/AM-09/DES-II
Dated: 21.12 2010	Advance License No. 0510227078 dated 08.09.2008
	RLA's F.No.05/24/40/1689/AM09

Decision: The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 21.12.2010 as under:-

1. Word “relevant” may be prefixed with the description of import item at S.No. 1 and its quantity may be allowed as 12500 Kgs. inclusive of 25% wastage after 2/3rd recovery.
2. Quantity of import item at Sl. No. 2 may be allowed as 6000 Kgs. on net to net basis.

R/A may take suitable consequential action accordingly.

Sl. No. 218

CASE NO. AR- 58	M/s Bharat Heavy Electricals
Meeting No. 38/81	F. No. 01/81/050/0060/AM10/DES-II
Dated: 21.12 2010	Advance License No.6110000312 dated 29.05.2009
	RLA's F.No.61/24/40/0006/AM10

Decision: NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 01.02.2011.

Sl. No. 219

CASE NO. AR- 59	M/s Bharat Heavy Electricals
Meeting No. 38/81	F. No. 01/81/050/0434/AM09/DES-II
Dated: 21.12 2010	Advance License No.6110000219 dated 22.09.2008
	RLA's F.No.61/24/40/0039/AM08

Decision: NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 01.02.2011.

Sl. No. 220

CASE NO. AR- 60	M/s. Aditya Vidyut Appliances Ltd., Mumbai
Meeting No. 38/81	F. No.01/81/050/0082/AM10/DES-II
Dated: 21.12 2010	Advance License No. 0310524339 dated 16.06.2009
	RLA's F. No 03/94/040/0204/AM10.

Decision: NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 01.02.2011.

Sl. No. 221

CASE NO. AR- 62	M/s. Farmoz Electricals, Mumbai
Meeting No. 38/81	F. No.01/81/050/0303/AM10/DES-II
Dated: 21.12 2010	Advance License No.0310516244 dated20.04.2009
	RLA's F. No. 03/94/040/1089/AM09

Decision: The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MSME vide U.O. No 30(59)/2010-ME dated 15.11.2010 as under:-

It is seen that the area of the Balloon to be made with the Nylon cloth, comes as 6 Sq metres each and for export of 150 nos. the total requirement will be 150X6=900 Sq meters. Considering 5% wastage on this cloth, MSME recommends import of 945 Sq mts of Spinnaker Nylon Cloth with 5% wastage. Other items of the import list mentioned at Sl no 2&3 being components may be recommended for import on Net to net basis with accountability clause.

R/A may take suitable consequential action accordingly.

Sl. No. 222

CASE NO. AR- 63	M/s Bharat Heavy Electricals
Meeting No. 38/81	F. No. 01/81/050/0322/AM-10/DES-II
Dated: 21.12 2010	Advance License No.0510252731 dated 17.11.2009
	RLA's F.No.05/24/40/0084/AM-10

Decision: NC decided to ratify the above advance authorization as per written comments of DHI vide U.O. No. 3(17)/2009/TSW(B) dated 01.12.2010 as under:-

- i The export product may be modified as “Generator Main Connection System- 4 Nos.”
- i. Import item No. 1 may be modified as “Generator Circuit Breaker- 4 Nos.” as per GN-4.
- ii. Import item No. 2 are Spares and may be allowed as per Policy for Import of spares.

R/A may take suitable consequential action accordingly.

Sl. No. 223

CASE NO. AR- 64	M/s Associated Cables Pvt. Ltd., Mumbai
Meeting No. 38/81	F. No. 01/81/050/0676/AM-08/DES-II
Dated: 21.12 2010	Advance License No.0310453857 dated 13.12.2007
	RLA's F.No.03/94/40/0901/AM-08

Decision: NC decided to forward a copy of Annexure giving description of Export products to RA and firm as per decision taken in NC meeting No 14/81 dated 08.07.2008.

PART – C– DEFERRED

Sl. No. 70

Case No.C-25	M/s. Exide Industries Ltd., Kolkatas.
Meeting No. 38/81	F.No.01/80/162/0557/AM11/DES-II
Dated: 21.12 2010	

Decision: As per the existing SION C-1058, import of tubular bags is allowed on net to net basis whereas firm has sought import of Sewn Gaunlet Cloth for tubular bags (Gaunlet). They may be asked to clarify the above and to forward a sample of Sewn Gaunlet Cloth and tubular bag(Gaunlet).

NC-II observed that NC-V is also examining the matter and inputs may also be taken from them.

PART – D – DEFFER

S. No. 04

CASE NO. D - 1	M/s. The Madras Aluimnium Co. Ltd., Salem (T.N)
Meeting No. 38/81	F.No.01/81/162/307/AM'11/DES-II
Dated: 21.12 2010	

Decision: The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 01.02.2011.
